

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 231 of 2012**

**Dated : 4<sup>th</sup> September, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Jindal Stainless Ltd. .... Appellant(s)**

**Versus**

**Dakshin Haryana Bijli Vitran Nigam & Anr. .... Respondent(s)**

Counsel for the Appellant(s): Mr. Amit Kapur  
Ms. Aanchal Mullick  
Mr. Vishal Anand  
Mr. R.K. Jain

Counsel for the Respondent(s): Mr. M.G. Ramachandran  
Ms. Swagatika Sahoo for R-1

**ORDER**

We have heard the learned counsel for the parties. The learned counsel for both the parties are directed to file their respective comprehensive Written Submissions on or before 20.09.2013 after serving copy on the other side.

Post the matter for Reporting Compliance and for further submissions, if any, on **23.09.2013**.

**(V.J. Talwar)**  
**Technical Member**  
ts/ak

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**